

Central Administrative Tribunal

Jammu Bench, Jammu

Hearing through video conferencing

Tuesday, this the 18th day of August, 2020

OA No.61/466/2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Dr. Bhagwan Sahai, Member (A)**

**Mohd. Iqbal Dar, aged 40 years,
Son of Atta Mohd Dar,
Resident of Village Horna Drubil
Tehsil Mughal Maidan,
District Kishtwar.**

(By advocate: Mr. Asheesh Singh Kotwal)

...Applicant

Versus

1. **Union Territory of Jammu and Kashmir through
Commissioner/Secretary to Government,
Rural Development and Panchayati Raj Department,
Jammu/Srinagar.**
2. **Director Rural Development Department Jammu.**
3. **District Development Commissioner, Kishtwar.**
4. **Assistant Commissioner Development Kistwar.**
5. **Block Development Officer, Block Nagseni Kishtwar.**

...Respondents

ORAL ORDER

{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}

The applicant states that he was appointed as Gram Rozgar Sewak (GRS) under the respondents and was discontinued thereafter. He sought relief in the context of for re-engagement in that capacity. To a specific question as to whether the engagement of the applicant under the National Rural Employment Guarantee Act is under the purview of this Tribunal, the learned counsel for the applicant was not able to give any convincing reply and on the other hand sought permission to withdraw the OA with liberty to approach the Hon'ble HighCourt.

2. Permission is accorded. OA is dismissed as withdrawn leaving it open to the applicant to pursue the remedies, in accordance with law. There shall be no order as to costs.



(DR.BHAGWAN SAHAI)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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